

they knew that a large number of people were on the other side and they were firing on them they withdrew. They went back, gave the information and came back with a little more strength. This had to be done.

12.23 Hours

PAPERS LAID ON THE TABLE ANNUAL REPORT OF THE HINDUSTAN ANTIBIOTICS LTD PIMPRI, ETC.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri for the year 1967-68.

(2) Annual Report of the Hindustan Antibiotics Limited, Pimpri for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*placed in library, See No. LT 84/69.*]

ANNUAL REPORT OF THE NATIONAL BUILDING CORPORATION LTD. NEW DELHI, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, on behalf of Shri K. K. Shah. I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi for the year 1967-68.

(2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1967-68 along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in library. See No. LT-83/69*]

DELHI SALE TAX (FIRST AMENDMENT) RULES, 1969, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : I beg to lay on the table :

(1) A copy of the Delhi Sales Tax (First Amendment) Rules, 1969 (Hindi and English versions), published in Notification No. F. 4 (177)/68-Fin. (Genl.) in Delhi Gazette, dated the 2nd January, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [*Placed in Library. See No. LT-85/69.*]

(2) A copy of Notification No. G. S. R. 2203, published in Gazette of India, dated the 20th December, 1968 issued under section 90 of the Income tax Act, 1961 and section 24 A of the Companies (profits) Surtax Act, 1964 regarding Agreement between the Government of India and the Government of Socialist Republic of Romania for the avoidance of double taxation of income of enterprises operating aircraft and ships in international traffic. [*Placed in Library. See No. LT-86/69.*]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 2244 published in Gazette of India dated the 31st December, 1968.

(ii) G. S. R. 21 published in Gazette of India dated the 4th January, 1969.

(iii) G. S. R. 31 published in Gazette of India dated the 1st January, 1969.

(iv) G. S. R. 32 published in Gazette of India dated the 1st January, 1969.